निमित होती कि शासन उनके धार्मिक कार्यों में हस्तक्षेप कर रहा है। इस बिल से निश्चित रूप से यह ग्राशंका उत्पन्न होती है।

Delhi Sikh Gurdwaras

133

मैं चाहंगा कि केन्द्रीय सरकार के माननीय मंत्री इस बिल को जब ग्रन्तिम रूप देने की कोशिश करें तो ऐसी व्यवस्था करें कि जिस से आशंकार्ये निर्मुल हों। दोनों आशंकार्ये-एक तरफ तो दिल्ली के निर्वाचित प्रतिनिधियों की ओर से और दूसरे सिख कम्युनिटी की घोर से जो प्रायां-कार्ये व्यक्त की गयी है उनका निर्मुलन होना चाहिए। अगर उनका निम्लन नहीं हमा तो निश्चित रूप से मेरा इह सदेह सही सिद्ध होगा कि इस बिल का उद्देश्य प्रमुख रूप से राजनीतिक है। एक तरफ तो दिल्ली के प्रतिनिधियों के खिलाफ ग्रीर दूसरी तरफ सिखों का राजनीति में जो स्थान है उसका अपने दलगत दृष्टि से लाभ उठाने के लिए ही इस बिल को लाया गया है इन शब्दों के साथ में इस सदन में प्रार्थना करता हं कि वह इस ग्राडिनेंस का निर-नुमोदन करे।

MR. DEPUTY CHAIRMAN: Mr. Gokhale, you can move your motion and speak affeT lunch.

SHRI H. R. GOKHALE: I will move the Bill for consideration and will make a brief statement in support of the Bill. There are only two minutes left. 1 will continue after the recess. 1 will move the Bill now.

MR. DEPUTY CHAIRMAN: You can move the Bill now and make a speech also if it is a brief one. If it is not brief then you can make the speech after lunch.

SHRI H. R. GOKHALE: I will make the speech after lunch I will move the Bill now.

Sir, I beg to move that the Bill to provide for the betver management of certain Sikh Gurdwaras and Gurdwara property be taken into consideration.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2 p. M.

> The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at two of the clock, Mr. DEPUTY CHAIRMAN in the Chair.

(Management) Bill, 1971

ANNOUNCEMENT RE GOVERNMENT LEGISLATIVE AND OTHER BUSI-NESS DURING THE CURRENT SESSION EXTENDED UPTO 24TH **JUNE, 1971**

MR. DEPUTY CHAIRMAN: I have to inform Members that the Business Advisory Committee at its meeting held today, the 16th June. 1971, allotted time as follows for Government legislative and other business to be taken up during the current Session of the Rajya Sabha:

- 1. General Discussion on T the Punjab Budget (1971-72)
- 2. Consideration and y Two hours return of the Punjab Appropriation 1971.
- 3. Consideration of a Resolution seeking approval of the Proclamation issued by L Two the President on the 15th hours. June, 1971, in respect of the State of Punjab.

The Committee also recommended that in order to complete the business:

- (i) the House should sit up to June 24, 1971:
- (ii) there would be no Question Hour during the extended period of the Session, namely, 21st to 24ih June, 1971; and
- (iii) the House should sit up to 6.00 p. M. daily, and beyond 6.00 P. M. as and when necessary, according to exigencies of work.

I. STATUTORY RESOLUTION SEEKING DISAPPROVAL OF THE DELHI SIKH GURDWARAS (MANAGEMENT) ORDINANCE, 1971— Contd

II. THE DELHI SIKH GURDWARAS (MANAGEMENT) BILL, 1971—Contd.

SHRI H. R. GOKHALE; Sir, as the House is aware, on the 20th of May, 1971,

[Shri H. R. Gokhale]

the President promulgated an Ordinance under Article 123 of the Constitution, and it is to replace that Ordinance that the present Bill has been moved before the House, and I must say that the Ordinance had to be promulgated because of the very tricky situation which had developed so far as the management of the Sikh Gurdwaras in Delhi was concerned and it almost became apparent that it was inevitable that prompt legislative measures should be taken at the opportune moment so that the interests of the Sikh community might be protected.

There are 13 historical Gurdwaras in Delhi. They were being managed by a Society which was called the Gurdwara Prabhandak Committee, Delhi and which consisted partly of elected members and partly of nominated members. The Committee was last constituted in 1961. Certain persons, who were dissatisfied with this arrangement, resorted to litigation. In that litigation there was a compromise on the basis of which an arbitrator was appointed with powers to nominate the entire body of the Committee. The nomination of a 19-member Committee by the Arbitrator-that was in April, 1962—was declared invalid by the Additional District and Sessions Judge, Delhi, in April, 1967.

and order situation on account of which the from visiting Gurdwaras for worship. On the The result of the judgment of the Gurdwara Reform Morcha Front, formed under was would not recur. But again an incident occurred they are very short observationson the 6th of May, 1971, and Gurdwara Sisgani was forcibly occupied on this date by a group of Sikhs including some women. The result was the closure of Gurdwara Sisgani, and genuine Sikh

community in the city of Delhi were not able to visit the Gordsvaras for worship. So the question as zo what steps should be taken to see that this situation does not repeat itself had to be considered. And I am in a position to tell the House that a sizeable number of Sikh residents of Delhi who were consulted, favoured an immediate enactment of some legislation which will prevent the situation. The matter had gone to the Delhi High Court also. And it is very important to note that the Delhi High Court made two very relevant suggestions as to what should be done in a When the litigation was situation like this. before the Delhi High Court, the Delhi High Court had noted in its judgment and with the permission of the Chair 1 will read out a small portion of the judgment because that will throw light as to why it was necessary for the Government to undertake this legislation—that the Judges themselves took pains to see that the disputes between the two parties in the community should be settled and in spite of their efforts they were unable to settle the disputes with the result that the disputes remained and the disputes which had gone to the Deihi High Court in appeal against the judgement of the learned District Judge had to be resolved by the judgment of the Delhi Court. The Delhi High Court made two very pertinent observations. The Delhi High As I shall presently show, when the Court said that in a matter like this they had of Ordinance was promulgated, the situation had necessity to come to the conclusion to which so developed that there was practically a they actually came that the appointment of the vacuum in respect of the management of these arbitrator which was the result of a com-Gurdwaras which had to be filled up promise—as I was just mentioning and the immediately by appropriate legislation. But I nomination of the committee by the arbitrator must mention two circumstances which was void ab nisi. That was the judgment of the transpired in between, which also created a law Delhi High Court. When the appointment of was void, naturally the arbitrator practically the Sikh community was prevented constitution of the committee was also void. 10th of January, 1971, some members of the High Court was that the committee which functioning and against which there had ihe leadership of Shrimati Nir/ap Kaur, reached been dissatisfaction no doubt, itself ceased to Gurdwara Siiganj and Gurdwara Bangla Sahib. be in existence. The result was nobody knows They took the Sewadars of both the places by as to who would be in a posh ion to surprise and succeeded in taking possession of manage the secular affairs of this Gurdwara these religious shrines. They were dislodged by now. I will read out the relevant observations the police, and it was hoped that such incidents for the benefit of the Members of the House-

> "Before taking leave of this case we have to record that having regard to the great public interest involved we endeavoured to bring about a settlement bet

ween the contestants in this case but we did not meet with success. We have been unable to work out any solution, .. in the altered situation arising subsequently to the suit—chiefly because of the shifting attitudes of the parties. On the other hand, we feel that a solution to the disputes affecting such a large number of religious and charitable institutions cculd be attempted by court only in a properly framed suit under section 92 of the Code of Civil Procedure. If this is not done and the contestants de Dot resolve their differences a possible remedy may be to bring in the needed legislation so that the interests of the general public who are beneficiaries of these trusts can be protected."

So the High Court itself recognised that either a suit under section 92 of the Code of Civil Procedure or a proper legislation for the management of these institutions so that the beneficiaries of the Trust do not suffer ought to be undertaken. Now, everyone proceedings under knows that the section 92 of t-e Civil Procedure Code would be very long drawn out proceedings. And in the circumstances in which the situation was, the situation which developed in the city of Delhi with regard to these gurdwaras, it was noi a pracacal situation to go into a suit under section 92 of the Civil Procedure Code. And that is why this legislation was thought of and it began with the Ordinance which was promulgated by the President, as I mentioned, in June. Now on the merits of the Ordinance I would like to make it very clear at the outset that the whole attempt is not at all to interfere in the religious susceptibilities of the Sikh community; there is no intention at all to interfere in the religious affairs of the Sikh community. The Board which has been constituted now under the Act comprises only persons be onging to the Sikh community, Immediately afterlhe promulgation of the Ordinar ce—a; 5 matter of fact, simultaneously—a press note been issued pointing out how the members who were selected on the Board were representative members who are respected in the Sikh community and h iw they'will function as a Board duly constituted unJer this Ordinance. The Ordinance itself makes it clear that the Board would have no power at aU to interfere in the religious functions of the gurdwaras and the power which is given is

only a Power to manage the secular affairs of the gurdwaras. I would make it clear with reference particularly to two or three points which were raised by the Member, Mr. Advani, who moved the motion in the morning. What was said was that the Metropolitan Council was not consulted. As a matter of fact, it is true that in this case the Metropolian Council was not consulted firstly because, as the Member himself said, at that time the Metropolitan Council The Parliament was not was not in session. in session. The legislation was undertaken in the exercise of the power of the President to promulgate an Ordinance when the two Houses of Parliament are not in session and when it was nece; sary to undertake legislation to meet an emergent situation. So when the President can exercise the powers even without consulting the Parliament, because the Parliament is not in session, because the situation existing at that time demanded that emergent steps should be taken, I do not think any serious grievance can be made if under the emergent circumstances there was not any consultation .vith the Metropolitan Council. I would assure the Memhers and also tl H hon. House that there has never been any intention, nor is there any intention now, nor will it be the policy of the Government in the future to take steps so as to bypass the Meiropolitan Council. I am aware that there is provision in the Statute which gives powers to the Metropolitan Council to discuss Bills and legislative measures affecting the Union Territory of Delhi and noimally they would have power to express the r views before the legislation is taken up. All that I can assure is, under the circumstances of this case, it was inevitable President had to that just like the promulgate the Ordinance without consultation of the Parliament because the Ordinance is always in such "i:cuinstances, there was no alternative but to promulgate the Ordinance without consulting the Metropolitan Council which was not in session at that time. 1 would again repeat this assurance that there is no intention there was never any intention deliberately to bypass the Metropolitan Council.

SHRI LAL K. ADVANI: I myself admitted that the Metropolitan Council was not in session but I have pointed out that | at least the Executive body of the Metropo-! Utan Council could have been consulted.

There was no difficulty for the Government I of India to consult the Executive Council.

SHRI H, R. GOKHALE: I was dealing with that point when the Me Tiber rose. I will answer that. I am aware that the Member suggested that if not the Metropolitan Council, why not the other authority which was functioning at that time was not consulted but as I have said, the situation had developed. It was practically a law and order situation which had developed. Naturally we did not consult anybody and this emergency power is used la such a situation only—the President's Ordinance. Therefore the power is given to the President under article 123 to promulgate legislation by Ordinance. The first thing is the law does not require, I might make it very clear, the Delhi Act does not require a consultation with any other authority. Therefore there was no question of any obligation on the Government to consult the other authoriiy. Whether or not under the peculiar circumstances such consultation was not possible with the Metropolitan Council does not arise because it is admitted that the Metropolitan Council was not in session. The other authority cannot be consulted because under the circumstances, an emergent legislation to meet a situation which had arisen at that time was necessary.

SHRI PITAMBER DAS (Uttar Pradesh): Would you have consulted the Metropolitan Council if it had been in session? In that case you could have consulted the Executive Council.

SHRI H. R. GOKHALE: If the situation was such that there was no time to consult and if the law was that there was no obligation to consult, the President probably would have done it without consulting the Metropolitan Council but that does not show that there is any deliberate intention to bypass the Council which normally, under such circumstances, should be consulted. The law loes not make it obligatory on the Government to consult the Metropolitan Council but the policy of the law is that they should have an opportunity to discuss these so that they can give their views and they may be considered by the Parliament if the Parliament is in session before any legislation is undertaken.

SHRI MAHAVIR TYAGI (Uttar Pradesh): Only the President's Ordinance does not depend on consultation whether they are in session or not. In the case of

Parliament we will uidirsvaij hut otherwii^e for issuing an Ordinance the President i^s not bound to consult anybody.

SHRI H. R. GOKHALE : There is no obligation.

SHRI LOKANATH MISRA (Orissa): During the promulgation of the Ordinance there was no time because of the emergency but subsequently, when this Bill was drafted they could have referred it to that authority or the Metropolitan Council. If that had been done, they could have suggested some improvements in the Bill. There was a lapse of 2 months. Why did not the Government, in this period, make a reference to the authority?

MR. DEPUTY CHAIRMAN: He has made it clear that it is not obligatory on the part of the Government. It is in the Concurrent List of the Constitution

SHRI LOKANATH MISRA: He simultaneously admits also that it is the policy of the Government whether it is obligatory or not. The policy is that the Government wish that a reference should be made. Why was not this...

SHRI H. R. GOKHALE: The hon. Member has misunderstood me. What I said was that it v\as not the intention of the Government to bypass the Metropolitan Council. 1 did not say that it is the policy of the Government to consult the Metropolitan Council in every case. It might become clear if I read section 22 of the Delhi Administration Act. This is the only provision which enables the Metropolitan Council to consult on matters relating to the Union Territory of Delhi. It says subject to the provisions of this Act the Metropolitan Council shall have the right- r obody has taken away their right-to discuss and make recommendations with respect to matters in so far as they relate to Delhi. So they have the right to discuss and they have the right to make suggestions Those suggestions will be appropriately considered when they are mnde.

SHRI PITAMBER DAS: What would be the stage of those discussions? When would they discuss this? After the Bill is parsed, t.cre is no use having any discussion..

SHRI H. R. GOKHALE! When an Ordinance has been issued it has to be replaced by a legislation and a Bill has to be brought forward. Nothing prevented them in the meanwhile f<om discussing it and giving their views. It is not as if a reference has to be made and then only it can be discussed. Everybody including the Metropolitan Council .new that this Ordinance is there and that this Ordinance will come before Parliament for being converted into appropriate legislation. Now if the Metropolitan Council was really so concerned with regard to this Bill they had ample opportunity to discuss it and make suggestions. The hon. Member himself said there was a period of two months. As he himself said, there was this period of two months on the one hand and there is no obligation on the Government to consult on the other hand. Power has been gilen to them to discuss which power nobody has taken away. They could have discussed it; they could have made their suggestions. The Ordinance was there and it was known that the Ordinance will come before Parliament in order that a Bill might be passed. They could have said, these are our views with regard to this Ordinance. With great respect to the Metropolitan Council if they really thought that there were some suggestions to be made with regard to this they could hase themselves exercised the power under section 22 and ihey could have discussed this Bill which they did not.

SHRI LAL K. ADVANI: The hon. Minister does not seem to be aware of tne Executive Council Rules under which the Executive Council can move only on such matters as are referred to it by the Government. Although the right to discuss is there, the normal procedute that is followed is that the Executive Council moves only on such matters as are referred to by the Government of India. So my humble submission is why the Government did not, on its own, consult the Executive Council. This point has to be answered

SHRI K. CHANDRASEKHARAN (Kerala): There is one point which the hon. Minister nay clarify. According to section 22 it would appear that there is no responsibility or liability as such on the part of the Central Government to consult the Metropolitan Council and the Metropolitan Council can discuss on its own and give its

views. May I know from the hon. Minister what has been the precedent in this regard? There must have been many Bills concerning Delhi in respect of which the Metropolitan Council might have been either consulted or as the hon. Minister stated in terms of section 22 the Metropolitan Council might have stated their own views after discussions. May I know what are the precedents?

SHRI H. R GOKHALE: The question asked by the hon. Member in fact supports what I said earlier. I1 what was done in the past was as the hon. Member stated that generally references had been made, if the situation had been such then i reference might have been made also. The whole idea was not to bypass the Metropolitan Council. That is exactly wha'. I am saying. There was no intention to bypass the Metropolitan Council unless as had happened in this case one is faced with a situation when emergent action has to be taken. I was at pains to point out that if such a situation had not arisen, probably what had been followed as a practice in the past would have been followed in this case also. It only shows that there was no intention to bypass the Metropolitan Council. It has been said that this has been done with political motives. I hope that the situation was known to all, everybody including the hon. Members there must have known what transpired in this city with regard to the Guridwaras particulady with regard to one of the Gurud.. aras where a serious situation relating to law and order had developed and emergent action was nece sary. When they are saying that this Bill is being brought fo ward for political motives I hope their opposition is not for political inotives. What I a n suggesting is, let the merits of the situation that prevailed at that time be considered, let us see whether there is any obligation in law to consult. As I said there is no obligation to consult at all and there was no failure in following the law. It has been indirectly suggested that in the past such references have been made, which would show that there was never any intention to bypass the Metropolitan Council, although there is no obligation in law to consult them. I would emphasise that, looking into the provisions of the Bill, you will note that they take abundant precaution to see that there is no interference in the religious affairs of the Sikh community. The management has been principally wi.l) renaid

[Shri H. R. Gokhale]

143

to the secular affairs of the Gurudwaras. The Board consists entirely of members who are of the Sikh community.

Lastly, I would like to make a statement and assure the Members of this House that this legislation is not intended to be a permanent measure. It is a stop-gap arrangement until the members of the community, including the Board which is constituted, make suggestions as to what would be the appropriate measure that should be brought before Parliament to replace the present Bill, so that in good time it will not be a nominated committee at all. It will be a committee A-hich will be duly elected by the members of the Sikh community, by citizens belonging to the Sikh community in this city. It is the intention of the Government to substitute this legislation, as early as possible, by a legislation which will give power to members of the Sikh community to elect their own representatives, so that in future the affairs of the Gurudwaras can be managed according to the legislation which is intended to be brought forward within a reasonable time and as early as possible. So, the Sikh community will have the right to elect their representatives to manage the affairs of the Sikh Gurudwaras. Sir. I have already moved the Bill for consideration.

 $MR.\ DEPUTY\ CHAIRMAN$: Motion moved. . .

SHRI LOKANATH MISRA: How long will he take to bring forward a comprehensive Bill?

MR. DEPUTY CHAIRMAN: He will reply in the end.

SHRI LOKANATH MISRA: How long will he take to bring forward the new legislation. Can he give us an idea?

SHRI H. R. GOKHALE: It is not possible to specify the time. All that I can say is that the suggestions would have to come from the Board as to what would be the appropriate measure. It will lay down the manner in which the elections have to take place. It will contain elaborate provisions as to how the Sikh community can be properly represented so far as the

management of the Gurudwaras is concerned. Now, these suggestions would be invited from the Board and they would be taken duly into consideration by the Government. The other members of the public would also be welcome to give suggestions as to what appropriate mesures should be taken, ST that an elected body can replace the body which is contemplated by this kind of measure. Without delay, as early as possible and within a reasonable time the suggestions will be considered and a measure to replace the present Bill be brought forward.

The questions were proposed.

श्री बी० एन० मन्डल (विहार): उप-सभापित जी, जो विधेयक श्राज इस सदन के सामने प्रस्तुत है, मेरा ऐसा खयाल है कि जो रूप दिया गया है इस विधेयक का उस रूप में यह विधेयक नहीं श्राता तो श्रच्छा होता। मन्त्री जी का कहना है कि ऐसी स्थित आ गई थी कि एक वैक्युग्रम हो गया था...

श्री श्रकवर श्रली खान: मंडल साहब, जरा माइक के सामने आ जाइये।

SHRI LOKANATH MISRA: The Government is so deaf that even the mike does not work on their ears.

SHRI AKBAR ALI KHAN: Should the Members also be deprived of it?

श्री बी॰ एन॰ मन्डल: तो ऐसी स्थिति
आ गई थी कि वैक्युअम किएट हो गया था।
इस वैक्युअम के कारण जो सिख वर्म के विशपर्स हैं उनमें पूजा-पाठ सम्बन्धी गड़बड़ी पैदा
हो रही थी, इसलिए जल्दी से जल्दी कोई
कानून ग्राना जरूरी था ग्रीर इसलिए राष्ट्रपति
जी ने यह ग्राडिनेंस लागू किया लेकिन इस
ग्राडिनेंस में जो प्राविजन दिया गया है उस
प्राविजन में कहा गया है कि जो बोर्ड बनेगा
गौर उसका जो सिलेक्शन होगा वह सेंट्रल
गवनंंमेंट की तरफ से होगा। क्या इस कानून में
इस तरह की व्यवस्था नहीं हो सकती थी कि

DMiSikhGurdwdras

दिल्ली के रहने वाले जितने सिख हैं उनकी एक कांस्टिटुएसी हो जाय ग्रीर उस कांस्टिटुएसी के द्वारा इसका चुनाव हो जाय। ऐसी हालत में अगर सरकार के ऊपर ऐसा चार्ज लाया जाता है कि यह पोलिटिकल मूच सरकार का है तो इसमें क्या ग्रनुचित है। हम समफते हैं कि श्राज सिख कम्युनिटी में जो श्रापसी भगड़ा है उस भगड़े का फायदा यह सरकार उठाना चाहती है और उसके एक सेक्शन को यह ग्रपनी तरफ खींचना चाहती है और इस नामिनेशन के जरिये वह ऐसा प्रवन्घ करेगी कि जिसमें ऐसे ग्रादमी वहां बैठ जायं जिनके द्वारा सरकारी पार्टी की राजनीति दिल्ली में चल सकेगी। इस बात की कोशिश की जायगी। इसलिए मेरा जो यह चार्ज है श्रीर यह सही है कि एक पोलिटिकल मोटिव से यह बिल लाया गया है। ग्रभी मन्त्री जी ने कहा कि यह टेम्पो-रेरी बिल है। बाद में एक दूसरा बिल आयेगा। ग्रगर इस बात में कोई सत्यता हो तो मैं सम-भता हंकि एक प्राविजन इस बिल में होना चाहिए था कि यह अमूक तारीख तक के लिए है, एक वर्ष के लिए या 6 महीने के लिए यह बिल लाया गया है और इसके वाद यह कानून रह हो जायगा और कोई एक कंसीडड बिल इस बीच में लाया जायगा जिसको सभी लोगों के कंसल्टेशन से तैयार किया जाएगा। इसमें दो स्वार्थ हैं, दो तरह के लोग जिन का कंसल्टेशन इसमें होना चाहिए। एक तो है दिल्ली की मेट्रोपोलिटन कौंसिल ग्रीर दूसरे हैं सिख धर्म के लोग, उन दोनों से कंसल्टेशन होना चाहिए । मन्त्री जी ने कुछ नहीं कहा कि सिख धर्म के जो लोग हैं उनसे सलाह की है या नहीं, उनकी सलाह से यह विल लाया गया है यह बात मंत्री जी ने नहीं कही। इसलिए मैं समभता हं कि जल्दीबाजी में यह बिल लाय। गया है और उसके पीछे एक मोटिव है । उनके ग्रन्दर जो भगड़ा है उसका नका उठाना चाहिए इस पोलिटिकल एण्ड के लिए यह बिल लाया गया है ग्रीर इसलिए मैं इस बिल का विरोध करता हुं।

श्री जोगेन्द्र सिंह (उत्तर प्रदेश): डिप्टी चेयरमैन साहब, यह ब्राडिनेंस क्यों लाया गया इसकी एक खास वजह है। बहुत दिनोंतक गुरुद्वारे बंद रहे । लेफ्टिनेन्ट गवर्नर साहब ने हजारहां खत भेजे सिखों के नाम, उनसे राय ली गयी कि श्रापकी क्या राय है, क्या होना चाहिए। उन्होंने कहा कि गवर्नमेंट को इसमें दखलग्रन्दाज होना चाहिए, गुरुद्वारों की खोलने में ताकि हम लोग वहां पर जा कर परस्तिश कर सकें। उस सुरत में गवर्नमेंट ने यह कोशिश की कि यह काम हो और यह आर्डिनेंस बनाया ग्रीर इस आर्डिनेंस के बनने के बाद यह पाँच ग्रादिमयों की कमेटी बनी। मुक्ते ऐसा सालूम होता है कि दिल्ली के जो सिख ये उन सब से जितनी ज्यादा से ज्यादा राय ली जा सकती थी वह लेकर और उनसे काफी मशविरा करके यह कमेटी बनायी गयी। 20 तारीख से यह कमेटी बनी और तभी से हम लोग उलकत में पड़े हैं। हिसाव-किताब देख रहे हैं और कागजात की जांच कर रहे हैं ग्रीर ग्राप जानते हैं कि यहां तक हुआ है। मैं माफी चाहंगा यह कहने के लिए कि आडिट रिपोर्ट्स तो हैं लेकिन बैलेंस शीट हमको नहीं मिलती । बैलेंस शीट श्रव हम लोगों ने तैयार करवाये हैं उन्हों ग्राडीटर्स से। दूसरी बात यह है कि इस घरसे में हम लोगों की रोज मीटिंग्स होती थीं । हम लोगों ने यह भी कोशिश की है कि गुरु तेगबहादुर कालेज जो ग्रभी थोड़ा सा बना हैं ग्रीर कुछ ग्रभी बाकी है उसको पुरा करने की कोशिश की जाय। एक डिस्पेंसरी बंगला साहब में हैं, उसको हम लोग अस्पताल बनाने की कोशिश कर रहे हैं। इस ग्ररसे में यानी 20 तारीख से लेकर 9 तारीख तक गुरुद्वारे की ग्रामदनी 4 लाख 5 हजार 55 रुपया हुई है। तो मैं आप से बता दूं कि इतनी कुल ग्रामदनी हुई है, जो गुल्लक की थी और जो वैसे और तरह की आमदनी थी उस सब को मिला कर के हुई। तो इस तरह से काफी इंतजाम में हमने तरवकी की है।

ंश्रि अकबर अली खान : उस पीरियड में गुजश्ता जमाना में कितनी रकम वसूल होती थी, ग्राप के जमाना में क्या बेहतरी हुई है, यह वताइए?]

إشرى اكبرعلى فال-اس بيروس كذشت زان يس كتى رقم وصول جوتى على آب سے زمانہ میں کیا بہتری جوال ہے۔ یہ بتائیے ا

श्री जोगेन्द्र सिंह : यह ग्रामदनी 20 तारीख से 9 तारीख तक की है।

श्री कृष्ण कांत (हरियागा): बाकी हम वतायेंगे।

श्री जोगेंद्र सिंह : तो ऐसी सूरत में यह इंतजाम किया है । यह जरूरहै कि दिल्ली के सिख इस बात के स्वाहां हैं कि जल्दी से जल्दी एक्ट बने, जल्दी से जल्दी कानून बने ताकि चुनाव हो ग्रौर वह श्रपने गुरुद्वारों का इन्तजाम करें। हम भी यही स्वाहिश रखते हैं कि गुरुद्वारा एक्ट जल्दी बने, कानून जल्दी बने ग्रौर हम लोगों को उस जिम्मेदारी से मुबरंरा किया जाय। ऐसी सूरत में एक जिम्मेवारी भी उस बोर्ड के ऊपर दे दी है गवर्नमेंट ने नोटिफिकेशन निकाला है ग्रौर वह यह है:

"This Board, apart from managing the Gurdwaras and the Gurdwara property, can consider an appropriate setup of a more permanent nature for efficient management. It can also consider the manner in which elections be held and a new body constituted."

तो इसके लिये हमारा इरादा है कि हम शिरो-मसी गुरुद्वारा प्रवन्धक कमेटी, श्रमृतसर, श्रौर जहां-जहां गुरुद्वारे हैं, जहां-जहां बड़े गुरुद्वारों में इन्तजामिया बोर्ड हैं ग्रौर सिख इंटेलेजेंशिया है, जहां-जहां बार एसोसियेशंस हैं उन से मदद ले कर के, उनसे मशविरा ले कर के, यहां के कानून को बनाने की कोशिश करें। एक खास बात कही गई है हम लोगों से कि जो सिख की तशरीह है कि किन तरीकों से वह मजहब को

[] Hindi transliteration.

पूरा करत हो तो वह जो है वह वही होनी चाहिये जो कि गुरहारा एक्ट पंजाब में है और मैं उससे इत्तिफाक करता हूं कि जो वहां पर उन्होंने कायदे लगाये हैं जहां तक मुमकिन हो दिल्ली में भी वह कायदे लागू होने चाहिये।

ग्रौर मैं उम्मीद करता हूं कि दिल्ली के लोग इस कमेटी से खुश हैं। हमारे पास लोग मिलने आते हैं, डेपुटेशस आते हैं, उनकी जो तकलीफ होती है उनको हम दूर करने की कोशिश करते हैं।

श्रीर यह वात ठीक है कि मैट्रोपोलिटन कौंसिल से नहीं पूछा गया । मैट्रोपोलिटन कौंसिल तो मेरे स्याल से सब होशियार लोगों की है, पढ़े-लिखे हैं वह ग्रगर कोई अपनी राय देते तो उनकी राय कोई रही की टोकरी में फैकी नहीं जाती उस पर जरूर गौर होता। मैं उम्मीद करता हं कि वह मानेंगे कि इस बात का इल-जाम गवनभेंट पर लगाना यह कोई मनासिब बात नहीं है।

श्रीर यह एक्योरेंस हमारे ला मिनिस्टर साहब ने दिया है कि जल्दी से जल्दी कानून वनेगा। हम भी उसमें मदद करेंगे कि जल्दी से जल्दी कानून बने। जो हमारी राय होगी वह भी हम जल्दी से जल्दी भेजेंगे, जहां तक हो सकेगा, जितनी जल्दी होगा उतनी जल्दी हम अपनी रिकमेंडेशन, अपनी तरफ से उसको लिख कर, पास करके गवर्नमेंट में भेजने की कोशिश करेंगे।

SHRI BALACHANDRA MENON (Kerala): While I welcome the present Bill. I would like to make the following suggestions. It is true that most of our religious organisations turn out to be hotbeds of political fights and reaction. One has to be very careful about this. But also we must be very careful that the Government does not unnecessarily interfere in the religious life of these Communities

Now, Sir, the Government has taken up the right to have five nominated members.

Five Sikhs can be nominated to the Board. It is necessary for the time being as a temporary mersure. But then to ask the Board itself to work out how it should be liquidated is something which may not take place because there, again, some vested interests will come in. I would, therefore, suggest that in the next Bill that we have to bring—and it should be brought as early as possible—there should be provision for nomination of two Members of Parliament. At least there should be a feeling that somebody who has been elected has got a voice to say ?bout the management of the Sikh community to which he belongs.

I would also suggest that the Metropolitan Council, if it has got a member of the Sikh community, should send one member and one member must be nominated by the President in consultation with the Government because these things will have to be done. While the Government owes a responsibility that these religious places are not merely places of factionalism, we have to see that the members at least have some sort of elected character; otherwise whatever might be the profession of the Government, it will finally turn out to be an organisation in the hands of the dominant political party. It should not be so. Such a thing has been done regarding some of these Boards. We know the Cochin-Trivan-dum Devaswam has got some Hindu Members of the Aseembly and a nominated member from the Government. There should be some such thing whereby you can win the confidence of the entire Sikh community by clearly demarcating that the political party has absolutely no anxiety to intervene. That is the only way by which we can build up this organisation because it is a necessity.

I would also say that in all such cases we must, as far as possible, try to see that the elected character should be maintained. Thank you.

SHRI KR1SHAN KANT: Mr. Deputy Chairman, Sir I welcome this Bill which the hon'ble Minister of Law has brought forward. A situation has arisen in Delhi where the religious sentiments of the people could not be implemented. They wanted to go to the Gurdwara but they were not allowed to go. And in spite of all attempts a solution was not in sight. It was .in this emergent situation that the Government had to intervene. sardar Jogendra Singh

said, in order to have the maximum concensus this Board was formed and the Ordinance was issued. Now I think the objection raised by Mr. Advani and others will be met when the final Bill comes before this House. The Metropolitan Council should, naturally, be consulted and their advice taken before the next Bill comes to the House. But a situation had arisen where it had become very difficult for you to observe your daily process. If the Government had not intervened, the Gurdwara would have been closed for a longer time and the worshippers could not go there and perform their daily routine of offering worship and other things in the Gurdwara. So, I think the Government very wisely acted.

Mr. Deputy Chairman, I am glad the Government selected a very good team of members of the Board. And in this connection I would like to praise the Chairman of the Board who is a Member of this House, Sardar Jogendra Singh. He has functioned impartially, honestly and with integrity. This is clear from the accounts that we got for the period he has been the Chairman. He took over as Chairman from 20th May 1971.

श्री जगदीश प्रसाद माथुर (राजस्थान) : सभी कांग्रेसी हैं या गैर कांग्रेसी भी हैं कोई?

श्री कृष्ण कान्त : क्या ग्रगर कांग्रेसी इन्टेग्रिटी वाले हैं तो अच्छे नहीं हैं?

श्री जगदीश प्रसाद माथुर: दुनिया में बाकी लोग इन्टेग्निटी वाले हैं ही नहीं ?

SHRI KRISHAN KANT: Mr. Deputy Chairman, it shows that within this period, from 20th May to 9th June the total amount of more than Rs. 4 lakhs have been collected.

If we multiply this 21 days to one full year, it comes to round about Rs. 72 lakhs. And if you go into the accounts of earlier years, I am told that the total amount collected was about Rs. 36 to Rs. 38 lakhs It means that if men of integrity like Sardar Jogendra Singh had been there, the Gurduwaras could have collected much more money, at least double the mony, which could be used for hospitals, colleges and so on.

SHR1 N. G. GORAY (Maharastra): But if there is shortfall, they will be responsible.

SHRI KRISHAN KANT: There is no question of shortfall in this It is not a Plan where there could be shortfalls. I think Mr. Goray has been provoked by the replies of Mr. Dharia.

Mr, Deputy Chairman, sir, I would say that they this question of mismanagement and corrupt'on in Gurdwaras is a very serious matter. It should be looked into. It should be seen that the money that people offer in Gurdwaras or in Mandirs with feelings of reverence for God is properly utilised for the service of the community.

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश) : कृष्णा कान्त जी, स्टेट वैंक की तरह इसके पैसे का भी फौड न हो जाय।

SHRI KRISHAN KANT: Mr. Deputy Chairman, I am against fraud anywhere whether in a bank or in Gurdwara.

SHRI JOGENDRA SINGH: I will request the hon. Member to come and see the accounts any day he likes.

SHRI KRISHAN KANT: I am glad that in Delhi a brave lady, Nirlep Kaur took upon herself the task of seeing that this corruption stopped in Delhi Gurdwaras and she faught like a brave soldier till the Government came to the rescue of the Gurdwaras to see that honest dealings may be there and better management may be there.

I would also like to say that the Government of India and the State Governments must see whether Gurdwaras have been utilised for political purposes, for party purposes. They should not be allowed to be utilised lor political purposes. We must go deep into it and see thai religion and politics are kept separate. This question has to be gone into.

Then, there should be separate Gurdwara Prabandhak Committees in different States. It is not that the Pjnjab Gurdwara Prabandhak Committee should try to dominate the Deli i Prabandhak Committee or the Haryana Prabandhak Committee. The

Sikhs of Harvana should manage their own alfairs, (lie Sikhs of Delhi must ruaii^e their own affairs and the Sikhs of Punjab must manage their own affairs. There should not beany imperialism or dortimttan in this. Mr. Deputy Chairmin, Sir, I would like the Government to look into the whole question so that hence forward some reform is brought about and the money that is collected in the Gurdwaras is utilised for good purposes and not allowed to be used for political purposes. 1 think the way Sardar Jogendra Singh and his team have been functioning will be an example to others that hence forward Delhi Gurdwaras will be managed in a much better way and the funds of the Gurdwaras will not be utilised for political or personal purposes. If an enquiry is held as to how much money has been mismanaged and how many buildings have been made by some of the responsible people, it will reveal a harrowing tale. I would not like to go into them now. I support this Bill and 1 hope Sardar Jogendra Singh's standard will be maintained by the coming board and others.

♦SARDAR GURCHARAN TOHRA (Punjab): Mr. Deputy Chairman, I rise to oppose the Delhi Gurdwaras Bill. Many friends have said that this Bill is very good. I think this Bill has appeared as a black Bill for the Sikh community. This is not the first occasion but in the past also every Government has been interfering in the religious affairs of the Sikhs and the Sikhs have been protesting against it. During the British regime also Gurdwara Reforms Movement was started because the Britishers interfered in the affairs of the Gurdwaras and instigaed the Mahants. As a result of the instigation of Mahants, a controversy started aid Gurdwara Reforms Movement was launched in which 45,000 persons were impiisoned and Rs. 16 lakhs were paid as fine and hundreds of persons were killed. In ihat movement, the late Shri Jawaharlal Nehru was also arrested a: the Morclia of Jaiton AR a result of the movement, the Sikhs got their right to vote and elect their Managers. But the Committee which has been formed in Delhi has established a new Mahantism of the present age. The Sikhs of Delhi, S lakhs in number, c:jjy their light to elect their Manager.;. I have proposed a number of amendments of which the main amendments

* Original speech in Punjabi.

concern the follow ing provisions: appointment of the Lt. Governor at the head of this Committee which would implement the policies laid down by him. Apart from this, according to the definition contained in the Bill, a Member of the Committee need not necessarily be an Amritdhari Sikh, I seek to amend this provision. I have given many things in writing.

Many things have been said by the hon. Members. It has also been said that Gurdwaras should keep away from politics. I would like to a> k when members of political parties are rominated as Managers by the Government itself, how can they be said to be free from politics. The Chairman of the present Committee of Sardar Joginder Singh, who is a Member of Parliament and a member of Congress Party. How would he dissociated his identify from this office ? Another member is Sardar Bahadur Raniit Singh who has been a Member of Parliament representing the Congress Party for 15 years. The third one is Sardar Mohan Singh who is the Vice-Chairman of NDMC and belongs to the Congress Party The fourth one is Sar.lar Pritam Singh who is a relative of Major Harinder Singh, Leader of the Congress P;.rty in the dissolved Legislative Assembly. Similarly, Tikka Jagjit Singh is the person who once demanded the repeal of the Punjab Gurdivaras Act in the Assembly of undivided Punjab. A suggestion was made by Shri Menon that they should keep away from politics but I think that when one has the right to be elected by votes, any person connected with a political party can become a member of the i Gurdwara Prabandhak Samiti. Therefore, I there is no ban on persons other than members of the Akali Dal against their casting votes. 1 think our Government violated Articles 14, 26 and 30 of the Constitution and the provision made theieunder that the Government v. ill not in erfere in the religious affairs of a minority community, has been ignored. I have proposed an amendment to the words "Central Government" wherever they appear in this Bill. If Government's intention is good, if it wants that 8 lakh Sikhs of Delhi should themselves run the management of the Gurdwaras, then what was the trouble?

Our Law Minister has assured that this Bill is a temporary measure. If it were so, the word "temporary" should ha e been used in it. That would have given us some

consolation. Hundreds of assurances have been given in this House and nobody cares about them. Therefore, it cannot be believed that such a Bill would be brought considering the fact that they had at their disposal an ample time—45 days. Such a Bill should have been brought befoe the House within this period of 45 days. A comprehensive Bill could have been drafted in which provision could be made for elections, and the same definition of a Sikh could be included which is given in the Punjab Gurdwaras Act.

It has been s'ated that the Sikhs of Delhi are agreeable to this. The Gurdwaras do not belong to the Sikhs of Delhi alone. They belong to all the Sikhs. Sikhs from all places, whetheT residing in America or in England, attended the Convention held on the 6th May and expressed their views that Delhi, the Central the Government at Government had no right to hand over our Gurdwaras to its nominated members. They demanded that the amendments moved by me be carried out in this Bill. In view of the difficulties which would arise as a result of the non-incorporation of the amendments moved by me, I feel t'^e Sikh community would never tolerate this Bill in its present form. It is not a matter concerning the Sikhs of Delhi alone. Some Sikhs of Delhi may be happy over it, but Sikhs in general cannot share this happiness. Therefore, I would request the Government that all the amendments moved by me may be accepted as they stand and thereby our democratic rights may be resorted to us. Today, our Government is raising a hue and cry about Bangla Desh that democracy is being crushed there. But on the other hand, democracy has been crused in our own country, in Delhi itself. I wou'd like to submit that the members have been nominated on the Committee, may have a religious life but their political life is more vividly before you. that all the therefore, reques amendments moved by me may be accepted and the unrest prevailing in the Sikh Panth may be removed.

{Interruptions}

The Government has stated that the conditions vas s- ch that Government had to interfere, I think it was the preemptive action of the Central Government itself which created this situation, .'.hen Nirlep Kaur seized the Gurdwaras on the 10th January, it was this >ery Central Government which got the gales of the Gurdwaras

opened on the 3rd day because the General Elections were at hand and an adverse effect on the elections was feared. When the same Nirlep Kaur seized possession of the 6th May, this Government's police protected the trespassers. The Sikhs of Delhi havs been punished because they had voted against the ruling party in the Metropolitan Ccuncil. I therefore, agree with Shri Man-dal that the Government has a political motive behind it and not the interests of the Gurdwaras. The Government should have a look at the history of the Sikh Path. When Ahmed Shah Abdali interfered in the affairs of the Gurdwaras, we opposed it, When Nadir Shah interfered in the affairs of the Gurdwaras, we protested against it. When the Britishers interfered in the management of the Gurdwaras, we opposed it and fought against it. If this Government retains those five persons who have been nominated by the Central Government and their Chief Administrators is the Lieutenant Governor who is a non-Sikh, we will never tolerate it. I, therefore, once again humbly submit that this Bill may be amended by accepting my amendments, and it should be reintroduced. It has been said that it will be done very soon but no time-limit has been fixed. It may take five years or even ten years. Hence, the Government, the Law Minister should declare that they will bring another Bill in the next session. It won't be difficult. It does not involve much of legal consideration. The Punjab Gurdwara Act has been in force since 1925. It may be copied and the world 'Punjab' may be substituted by 'Delhi' and it may be applied to Delhi. We will have no objection to it. Another fatal attack has been made on us through this Bill. Shriomani Gurdwara Prabandhak Samiti is a representative organisation of the Sikhs. Its representation, its central power is recognised by all the State Governments.

When the Maharashtra Government formed a Board for Gurdwara Hazoor Sahib, it included four representatives of the Shriomani Gurdwara Prabandhak Samiti. The Samiti was given representation on the Board of Gurdwara Patna Sahib in Bihar. Similarly, the Samiti was given representation on the Gurdwara Bada Singh Sikh Sangat, Calcutta. A Board has recently been ferrred in Himachal Pradesh for Gurdwara Paonta Sabhib. A provision has made

in that Act as well that the Chairman of the Shiromani Gurdwara Prabandhak Samiti shall be the Chairman of this Board. But the power of the Shiromani Gurdwara Prabandhak Samiti has been completely ignored in Delhi. I think it is a conspiracy to decentralise the power of the Sikhs. Even people in Pakistan give due importance to the Shiromani Gurdwara Prabandhak. Samiti. We have been given recognition in foreign countres and it is the Shiromani Gurdwara Prabandhak Samiti which organises religious functions there. I wish all these provisions to be made in this Bill. My amendments should be accepted as they stand and thereby Government should pacify the Sikhs.

(Management) Bill, 1971

KUMAR1 SHANTA VASISHT (Delhi): Mr. Deputy Chairman, this Bill has come. The situation had deteriorated very much in terms of law and order also at that time and probably the Government had to promulgate this Ordinance and now to bring in this sort of an incomplete thing. But, basically fundamentally the Government should never come and interfere in the fundamental rights of the citizens and particularly of the minorities, because this may provide a veTy good excuse to the Government to say that the situation was so bad that the Government had to step in and so on. But this is too much of a temptation for the Government. They may also be anxious practically to walk into it thinking that they have to save the situation. But this is a bad thing for the Government to do and is equally bad for the citizens also. Therefore, any interference or any taking over by the State or interference in the religious affairs of the minority communities is doubly bad and the minority communities particularly should have the right to manage their affairs as they like and as well as they can and they should also have the experience and knowledge to learn how to manage their affairs. But the Government will also appoint members in the name of minorities particularly who would do work that is very suitable to the ruling party or the Government or whatever party may be in power. I find the Government is in the habit of using the representatives of the minorities practically as their spokesmen in such matters or practically like show-boys, if I may say so. It is a bad word and it has a very bad coanotation. But it is also a word uery

correct and suitab'e, because it does show exacdy where tie represen'atives of the people stand and how far they are used as show-boys and used to manage their affairs and various other things to suit the Government's programme and purposes. Of course, their programme;; and purposes may not always be bad. Bu:, those who are particularly the representatives of the mincrities and who are considered so should be given preference over those who would also be religious men and will run the show according to their sweet will. That thinking is wrong. If the Government wants to appoint its own men who are primarily party men who will be their men and so on, that thinking is wrong and the thinking that they should be appointed so that they would run the affairs of the minority community as the Government waDts them to do is also wrong.

3 p. M.

Secondly, my suggestion is that elections to this body should be held as early as possible so that this ad hoc committee or whatever it is does not function for a long time and people are allowed to function and manage their own affairs ir, their own way, and all the minorities ha\e freedom to function as they like.

Sir, I would also like to point out one thing more. When they brought out the Ordinance, maybt; some trouble was going on pcsubly they were taking possession of Gurdwaras and so on. As a matter of fact, I think, every State Government or every Government functioning on behalf of the representatives of the people, whether it is th; Metropolitan Council or State Assembly or the Ministry or the Chief Executive Councillor of Delhi, should always be consulted by the Central Government. They have had time to consult the Lt. Governor of Delhi. How is it that they did not have t>me to consult the Chief Executive Councillor of Delhi J You could mike one telephone call to one gentleman and one telephone call to another gentleman. That would have taken care of this problem. The idea should be io consult these people, no matter what their party is. You should give them due recognition by consulting them. Of course, you are free to reject their advice. You are not bound by their advice. They

have no authority to impose their advice on you But in the interest of democratic traditions, you should consult these representatives—those who are managing the affairs of Delhi-in such matters They can give their own opinion. You are free to examine that. Vou can accept it cr reject it or modify it or do whatever >ou please. But your habit, your way, your intention should always be to give them du: recognition. You should not just ignore them or bypass them—maybe, under urgency for lack of time or whatever it is, I am sure, being in Delhi, you would not be that much short of time that you cannot make even a telephone call to these people and ask for their opinion. You are not bound by any means.

Previously, the precedent has been that the Lt. Governors also, or even the Chief Commissioners, used to consult the representatives authority in the Delhi area, even in matters which were not directly their concern like general adminis'raijou or law and order or such other matters as Police and so on. Even on such questions, these people were always consulted. So I do not see why there should be a slight departure in this practice in this case. If you did not consult them on account of the fear that the Jan Sangh would exploit the situation, the Central Government in their own judgment would be able to give the correct perspective to the Sikh community.

So, Sir, I feel that they should hold election as early as possible and hand over the management to the Sikh people, and not to the Government people.

MR DEPUTY CHAIRMAN: Shri Akbar Ali khan.

SHRI AKBAR All KHAN (Andhra Pradesh): Sir, but for the speech of Sardar Tohra and some connection that i had with Guru Govind at Nanded (Old Hyderabad) I would not 1 ave ventured to speak.

I would say. Sir, that in such a matter the Sikh community should have full control. I do not think there are two opinions about it. But there are two things: One is the performance of religious and other things: the other is the management of the funds that are given to these 'gurdwarns' and temples.

Sir, many a time these matters have arisen, and it has been found that Govern[Shri AkbaT Ali Khan] ment control is comparatively better so far as the finances and their being properly handled are concerned. I can essure Shri Jogendra Singh that there is no intention on the part of anybody that we should interfere in the affairs of Sikh Gurdwaras. We only want to see that the amounts deposited or offered in the Gurdwaras out of devotion to and affection for the Gurus are properly accounted for and properly utilised. That is the only idea with which we are concerned,

Delhi Sikh Gurdwaras

श्री नागेद्वर प्रसाद शाही: It is not always correct. बद्रीनाथ मंदिर का हिसाब- किताब सरकार के पास है श्रौर वहां भारी घोटाला है।

SHRI AKBAR ALI KHAN: That might be ; there might be exceptions; I do not deny, but generally my experience is that the finances are looked after better if there is some Government control over them. The other thing I would like to say is that Government should bring in legislation as early as possible so that all the suspicions might be removed, but at the present moment I think there was no other alternative for the Government but the promulgate this Ordinance in the interests of the Gurdwaras and Sikh people, and I join my friends in paying my tribute to Mrs. Kaur and Sardar Jogendra Singh for the good work they have done in this respect. 1 support the Bill which has been brought to replace the Ordinance.

श्री नवल किशोर (उत्तर प्रदेश): उपसभापित जी, यह जो विधेयक हमारे सामने
श्राया है, इसके बारे में कहा गया है कि श्रभी
यह एक टेम्पररी किस्म का बिल है श्रीर इसका
एक बड़ा बिल कुछ दिनों के बाद आएगा। मैं
स्वयं भी इस विचार का हूं कि घार्मिक
संस्थाओं में सरकार को हस्तक्षेप नहीं करना
चाहिए श्रीर घार्मिक संस्थाओं पर कब्जा करने
की श्रादत भी सरकार में नहीं पड़नी चाहिए।
सरदार जोगेत्दर सिह जी ने एक बात कही
कि हम बहुत जल्द चाहते हैं कि वह कानून श्रा
-ीर पास हो जाय श्रीर हम इस जिम्मेदारी

से हटना चाहते हैं और जो चुने हुए नुमायंदे सिखों के होंगे, उनको हम गुरुद्वारों का कार्य-भार सौंपना चाहते हैं। बात सही है। मुफे एक बात याद श्राई सभापित जी, कि एक दफा किसी की दादी का इन्तकाल हुशा तो उसने कहा, दादी मर गई, यह कोई खास बात नहीं हुई, मगर मौत ने घर देख लिया यह बुरा हुआ। दादी तो मर गई, जो भी हुशा, हो गया, लेकिन मौत ने घर देख लिया। अगर हमेशा के लिये यह श्रादत पड़ गई और सरकार को सरदार जोगेन्दर सिंह को हर गुरुद्वारा कमेटी का चेयरमैन बनाना पड़ा. तो बड़ी खतरनाक बात होगी। सरदार जी पर मुफे बड़ा विश्वास है, पर मैं चाहता हूं कि इस बुढ़ापे में उनको इस तरह इन कामों में घसीटा न जाए।

श्री अवधेदवर प्रसाद सिंह (बिहार): बुढ़ापा शब्द वापस लीजिए।

श्री नवल किशोर: अच्छा जवानी कहिए। तो मैं यह अर्ज कर रहा था कि सरदार जी को यूं ही बहुत काम हैं सो सरकार को इस तरह की आदत न पड़े, तब अच्छा होगा।

दूसरी बात श्रीमन् मुभे याद आई—दो विल्लियों और एक बंदर का किस्सा बड़ा मशहूर है। दो बिल्लियों का भगड़ा हुआ तो बंदर बीच-बचाव करने गया, उनका न्साफ करने गया श्रीर श्राखिर को जो श्रन्जाम हुशा, कहीं वह श्रन्जाम इस गुरुद्वारे का न हो। कौन जगह ऐसी है जहां पार्टियां नहीं हैं, कौन एजुकेशनल इन्स्टीट्यूशन है, जहां पार्टियां नहीं हैं श्रीर उनमें भगड़े नहीं होते हैं। (Interruption) मगर सरकार उन को टेक श्रीवर नहीं करती है और न उसको करना ही चाहिये।

हमारे कुछ भाइयों ने बहिन निर्लेप कौर को बहुत बघाइयां दीं। मुभे भी औरतों को बघाई देने में ग्रच्छा लगता है। मगर परेशानी यह है कि जिस तरह से तलवार ग्रौर बंदूक की ताकत पर इस गुरुदारे पर कब्जा किया गया,

वह एक प्योरली लॉ एन्ड आर्डर का इस्यूथा, उस लॉ एन्ड आर्डर के इक्यू को सरकार की प्योरली लॉ एन्ड ग्राइंर की इंप्टि से देखना चाहियेथा। मगर इसके अन्दर पोलिटिक्स आ गयी। सरकार ने जो एक केवल शांति श्रौर व्यवस्था का प्रदन था, उसको एक पोलिटिकल इस्य बना दिया। उसे चाहिए यह था कि जन्डर देयर कांस्टीटयुशन जो कमेटी इन चार्ज थी. ग्रगर उसरे व्ह लोगों को इत्तिफाक नहीं भी था, तब भी उनको ही काम करने देना चाहिए या फिर लन-खच्चर बचाने के लिए उसको अपने चार्ज में लेना चाहिए था और इसको कुछ टिनों अपने हाथ में रखने के बाद उनकी नई कमेटी के चुनाव का इन्तजाम करना चाहियेथा।

Delhi Sikh Gurdwaras

ग्राडवासी साहव की जो शिकायत थी ग्रौर कुमारी शांत⊺ जी की जो शिकायत थी. मैं उनसे इतिफाक करता हं।

सरकार को लेक्टिनेंट गवर्नर को कंसल्ट करने के लिए टाइम सिला, लेकिन जो मैट्रो-पोलिटन कौंसिल है या जो उसकी एग्जीक्युटिव कौंसिल है, उससे बात करने का मौका नहीं मिला। न चीफ एग्जीवयूटिव काउन्सिलर से ही बात हुई। कहा गया है कि गुरुद्वारे के पैसे का ग्रपव्यय होता है और पोलिटिक्स में पैसा खर्च होता है। मुक्त को यह मालूम नहीं था, इसलिए मुक्ते यह सुनने के बाद डर यह होने लगा है कि ऐसा तो नहीं है कि वह पैसा जो खर्च करने की ग्रादत है पोलिटिक्स में, सिर्फ उसका पैटर्न बदल जाय श्रीर इस तरह से अब रूलिंग पार्टी की पोलिटिक्स में पैसा खर्च होने लगे। इसलिए मैं चाहंगा और मुभी उम्भीद है कि सरदार जोगेन्द्र सिंह जब तक वहां पर चेयरमैन है, वे इस बात को देखेंगे कि यह पैसा न पंजाब की पोलिटिक्स में खर्च हो ग्रीर न ही यह पैसा दिल्ली की पार्टी पोलिटिक्स में खर्च किया जाय।

श्री जोगेन्द्र सिंह: यह मैं वादा करता हं।

श्रीनवल किझोर: मुफ्त को सरदार जी पर विद्वास है। तो मैं यह अर्ज करना चाहता हैं कि यह पैसा पोलिटिक्स में खर्च न हो, क्योंकि जिस तरह से पंजाब सरकार गिरी ग्रीर जो कुछ ब।तें वहां हुई उससे डर लगता है कि ऐसी गड़बड़ी इस पैसे से फिर न की जाय।

श्रीकृष्ण कान्त जी ने एक बात बड़ी खतरनाक कही कि दूसरी जगहों के गुरुद्वारों का इन्तजाम करने वाली कनेटी को क्या हक है कि वह दिल्ली के गुरुद्वारों का भी इन्तजाम करें? श्रगर यह बात आने बढ़ाई जाय और यह उसूल मान लिया जाय कि जिस गुरुहारे की जितनी श्रामदनी हो वह सब उतनी वहीं खर्च की जाय. तव तो जिस स्टेट की जो आमदनी होगी वह उसी स्टेट में खर्च करनी होगी और फिर सेन्टर की इसमें जरूरत ही नहीं रहेगी। लेकिन श्री कृष्णा कांत ने जो बात अनजाने में कही है, उसके सम्बन्ध में यह निवेदन करना चाहता हं कि सिक्खों की एक रेस है, एक कम्युनिटी है, उनका शिरोमिए। गुरुदारा प्रवन्धक कमेटी के रूप में एक ग्राल इन्डिया डांचा है ग्रौर उसी ढांचे के अन्तर्गत सबका इन्तजाम होता है। तो उनका जो कहना है उससे मैं इत्तिफाक नहीं करता हं और शायद गवनंमेंट भी इतिफाक नहीं करेगी।

(Time-bell rings)

याखिर में में एक बात कह कर खत्म कर दंगा । मैं नामिनेशन के संबंध में निवेदन करना चाहता हूं और यह कहना चाहता हूं कि यह इत्तिफाक की बात है कि सरकार को जितने भी ईमानदार सिख मिले वे श्रपनो ही पार्टी के लोग मिले और किसी भी पार्टी के लोग ईमानदार नहीं मिले। क्या यह हमारे लिये बदकिस्मती की बात नहीं हैं कि उनकी निगाह इधर नहीं पड़ी ? अगर सरकार यह समभती है कि और पार्टियों के लोग ईमानदार नहीं हैं तो इससे ज्यादा संकीर्ग इष्टि की बात दूसरी नहीं हो सकती है। सरकार को ग्रपनी ही पार्टी से पांच के पांच मेम्बरों को नहीं रखना चाहिये था। सरदार जोगेन्द्र सिंह किसी भी कम्पनी में बैठ

[श्री जोगेन्द्र सिंह] जायं, किन्ही आदिमियों के बीच में बैठ जायें, वे सबको हमवार करके ग्रपने दिल व दिमाग का बना लेते हैं। तो ये अकेले ही काफी थे और आपको पांच आदिमयों का बोई बनाने की आवश्यकता नहीं थी। अगर एक ही आदमी का वोडं बना दिये होते तो सरदार जोगेन्दर सिंह काफी थे ; क्योंकि उनमें कैपेसिटी है, पोटेन्शियलिटी है और वे बखबी इन्तजाम कर सकते हैं। तो मैं यह चाहंगा कि यह जो आपके के ऊपर पार्टी बाजी का चार्ज है, उसको सामने रख कर अपनी जिम्मेदारी को निभायेंगे। इन्सान से बहुत से काम विना ख्वाहिश किये हुए भी हो जाते हैं। चाहे धनइन्टेन्शली हो, श्राप पोलिटिक्स में पड़ जरूर गये हैं, यह चार्ज सही तौर पर आपके ऊपर आता और यह चार्ज अपनी जगह पर सही है। ग्रब श्री जोगेन्द्र सिंह साहब की जिम्मेदारी है कि वे अपना काम इस तरह से अन्जाम दें ि यह चार्जग्रापके ऊपर से हट जाय। मैं यह भी चाहुँगा कि बजाय नामिनेटेड मेंबरों के उनका इलेक्शन होना चाहिये। सरदार साहव ने यह तो बतला दिया है कि इतने समय में इतनी ग्रामदनी हुई है, लेकिन यह नहीं बतलाया है कि खर्च कितना हुआ। तो मैं यह चाहंगा कि जोगेन्द्र सिंह जी अपनी आदत के मुताबिक खर्च करने की कोशिश करेंगे और वहां पर कंजूसी करने की कोशिश नहीं करेंगे। जद तक ग्राप वहां के खर्च का हिसाब नहीं देते हैं, तब तक ग्रापको मुनासिब सार्टिफिकट नहीं दिया जा सकता है।

श्री गुरुमुख सिंह मुसाफिर (पंजाब): िटी चेयरमैन साहब, जिन हालात में सरकार ने यह धार्डिनेन्स जारी किया है उसकी वड़ी जरूरत थी और मैं समभता हं कि वक्त से जरा देर के बाद किया, नहीं तो वहां कोई कत्ल हो जाता तो इससे बहुत खरावी होती। इसलिए में सकमता हं कि सरकार ने फिर भी वरवन्त यह स्टैप लिया है।

इस बिल पर मेरे जिस मुअज्जिज भाई ने वहस शुरू की, मैं हैरान हं कि इस सभा में-मुग्रज्जिज मेम्बर को तो कोई बात इस विल के खिलाफ या इस ऐक्ट के बनने के खिलाफ नहीं सभी और उन्होंने सिर्फ यह कह दिया कि ग्रकाली ग्रापस में लड़ रहे थे ग्रौर उन्हीं को लड़ने से रोकने के लिए यह आर्डिनेन्स जारी किया गया। क्या इसमें बूरा किया गवर्नमेंट ने ? उनको लड़ने से रोक दिया तो इसमें बुरा क्या किया, यह मुक्ते समक्त में नहीं आया।

मैं समभता हं कि सबसे ज्यादा जोरदार तकरीर मेरे दोस्त टोहडा स'हब ने की है। इस वक्त ग्रकाली दल में जो काम कर रहे हैं, मेरी जाती राय में हमारे मुअज्जिज मेम्बर टोहड़ा साहब उनमें सबसे मुलके हुए आदमी हैं और मुभे उनसे बड़ी उम्मीद है कि वे किसी रोज ग्रकाली दल को सीघे रास्ते पर लाएंगे, मगर ग्राज उनकी तकरीर सुन कर मुके बड़ी उदासी हई। यह गुरुद्वारा रिफार्म्स मुवमेंट 1920 में शुरू हम्रा। जब यह शुरू हुआ तो मैं इसके भ्रागे-भ्रागे चलने वाले सेवकों में था । शिरोमिए श्रकाली दल का मैं जनरल सेकेटरी रहा, शिरोमिंग गुरुद्वारा प्रबन्धक कमेटी का भी मैं जनरल सेफोटरी रहा और सिखों की हाईएस्ट ग्रथारिटी अकाल तस्त का हैड भी था, जिसे सिखों में जत्थेदार कहते हैं वह भी रहा हं। तो ग्रकाल तस्त के हैड की हैसियत से जब मैं विदेशी कपड़े के वायकाट के प्रचार में गिरफ्तार हम्मा तो यह समभा गया कि सारी सिख कौम इस मुवमेंट के हक में है। ये पूरानी बातें हैं। मैंने थोड़ी सी बैकग्राउन्ड इसलिए दी है कि किस तरह गुरुद्वारा रिफ म्सं मूवमेंट चला ग्रौर किस तरह गुरुद्वारा एक्ट वना।

यह जो कहा जाता है कि सरकार का दखल है इस ग्राडिनेन्स के जरिए और टोहड़ा साहब ने पुरानी मिसाल भी दी है, मुके तो किताब से पढ़ कर बताने की जरूरत नहीं;

क्योंकि मैं 20 से उस मुवमेंट के साथ-साथ रहा हं। ग्राखिर ब्रिटिश गवर्नमेंट कहती थी कि जो गरुद्वारा एक्ट को मानेगा बह रिहा हो सकता है तो मास्टर तारासिंह ने कहा कि मैं रोज जपजी का पाठ करता है, लेकिन अगर गवर्नमेंट कहे पाठ करने की शर्त लगाये तो मैं छोड़ देता है, मैं कोई शर्त मानने को तैयार नहीं है। तो उस वक्त दो पार्टियां बन गई। आप इसको ताज्जुब से सुनेंगे कि दो पार्टियां वनीं, एक मास्टर नारा सिंह की पार्टी ग्रीर एक दूसरी पार्टी । दूसरी पार्टी कहती थी कि हमारा काम खत्म हो गया, गुरुद्वारा सुधार होकर एक्ट बन गया, मास्टर तारा सिंह कहते थे कि हमें बड़े गुरुद्वारे को ग्राजाद कराना है, हिन्द्स्तान को ग्राजाद कराना है। मैं मास्टर तारा सिंह का पहले नम्बर का लेफ्टीनेंट था, जब उन्होंने कहा कि हमको बड़े गुरुद्वारे को ग्राजाद कराना है। वात इस पर ग्राई है कि ग्राया पोलिटिक्स में गुरुद्वारा कमेटियों को हिस्सा लेना चाहिए या नहीं लेना चाहिए। मैं इकबाल करता हं टोहडा साहब की इस बात को कि हम पोलिटिक्स गुरुद्वारों में चलाते रहें हैं। जब मैं ग्रकाल तस्त पर था तो जितने वालंटियर पिकेटिंग करने के लिए आते थे उन सबकी गुरु रामदास के लंगर में सुलाते थे, क्योंकि बाहर जगह नहीं मिलती थी, पिकेटिंग करने से पहले पुलिस पुकड लेती थी। हम ऐसा करते रहे हैं, मगर वह ब्रिटिश राज था, उसको हमें खत्म करना था. ग्रव जमाना बदल गया है, ग्रव वह वक्त नहीं है और खुद उनको तजुर्वा होगा कि जितना अब हम गुरुद्वारों में पोलिटिक्स को लाएंगे उतना ही बदनाम होंगे, जितना पोलिटिक्स से दूर रहेगे उतना ही नेकनाम होंगे ।

Delhi Sikh Gurdwaras

सरकारी दखल की वात करते हैं। जब पहली दफा निर्लेष कौर ने गुरुद्वारे पर कब्जा किया तो खुद टोहड़ा साहव ने माना है कि दो-चार दिन में दरवाजे खुल गए, गवर्नमेंट ने खुलवा दिए । उस वक्त गुरुद्वारा प्रबन्धक समिति ने ग्रर्जी दी, इन्होंने दखल दिया ग्रीर गुरुद्वारा खुल गया। अब जो दखल है वह बुरा हो गया। क्यों बुरा हो गया है ?

(Management) Bill, 1971

सरदार गुरचरण सिंह टोहडा : दूसरे वक्त भी अर्जी दी थी। पहली दफा दरस्वास्त क्यों मानी गई और दूसरी दफा क्यों नही मानी गई. अगर आपकी वात ठीक मानी जाय ?

श्री गुरुमुख सिंह मुसाफिर : बात तो सीधी है कि उस वक्त गुरुद्वारा के प्रबन्धकों को बात जैंच गई थी, इसलिए गवर्नमेंट की बुला लिया, पुलिस को बुला लिया।

सरदार गुरचरण सिंह टोहडा : मैं यह विनती कर रहा हं कि पहली दफा उस कमेटी ने दरख्वास्त की ग्रीर दूसरी दफा भी उसी कमेटी ने दरस्वास्त की, लेकिन पहली दफा ग्रापने मान लिया इसलिये कि लोक सभा इलेक्शन ग्राने वाले थे और दूसरी दफा इस लिये नहीं माना कि ग्रापके खिलाफ दिल्ली कारपोरेशन डलेक्शन में सिक्खों ने बीट दिये थे।

सरदार रघुवीर सिंह पंजहजारी : दूसरी दफा हाई कोर्ट का फैसला हथा।

सरवार गुरचरण सिंह टोहडा : हाई कोर्ट काफैसला 17 मई को हुग्रा।

सरदार रच्चीर सिंह पंजहजारी : हाई कोर्टने क्या कहा।

सरदार गुरचरए सिंह टोहड़ा : मैं सीघी बात करता है कि 10 जनवरी को गुरुद्वारा सीसगंज साहिब पर कुछ दाडवीयों ने कब्जा किया था और जब दिल्ली गुरुद्वारा प्रवन्धक कमेटी ने दरस्वास्त दी तो ग्रापने उसको मान लिया ग्रीर जब 6 मई को दाडवियों के किये कब्जे के खिलाफ दरख्वास्त दी तो आपने नहीं माना । पहले इलेक्शन ग्राने जाले थे, इसलिये श्रापने मान लिया था और बाद में उन्होंने आपके खिलाफ बोट दिये दिल्ली कारपोरेशन के चुनाव में इसलिये ग्रापने नही माना।

थी गुरुमुख सिंह मुसाफिर: ग्रसल बात यह है कि दूसरी दफा सरकार ने देख लिया कि दिल्ली के जो सिख भाई हैं, वे सभी मैनेजमेंट के खिलाफ हैं।

सरदार गुरचरण सिंह टोहडा : क्या गवर्नमेंट ने पहले एक साल में नही देखा था?

श्री गुरुमुख सिंह मुसाफिर : मैं यह समभता ह कि जब यह ग्राडिनेंस बना ग्रौर सारी तबदीली हो गई तो किसी भी सिख ने प्रोटेस्ट नहीं किया किसी जमात ने प्रोटेस्ट नही किया बल्कि सब ने उसकी तरीफ की कि अच्छा हुआ कि आपने एक ऐसा ढंग निकाला । किसी की दृश्मनी मेरे साथ नहीं है। जो प्रबन्धक मौजूद थे उनको भी मैं भला बुरा कहने वाला नहीं हैं लेकिन मैं यह जरूर कहता हं कि यह एक हकीकत है कि लोग मैनेजमेंट से वेजार थे ग्रीर उन्होंने आर्डिनेन्स का खेरमकदम किया।

जहां तक दखल देने को वात कही गई, शिरोमिंग गुरुद्वारा प्रबन्धक कमेटी के जब नये चुनाव होते हैं, तो उनको कोई अफसर कराता है, जिले का डिप्टी कमिश्नर कराता है या उससे कोई बड़ा अफसर कराता है। इसी तरह से यह भी समभ लिया जाय कि यह एक ग्रार्जी विल है जैसा कि हमारे मन्त्री महोदय न कहा और चेयरमैन ने भी उसकी ताईद की ग्रौर कहा कि यह भी एक ग्राजी है और शाति कायम करने के लिये हैं ग्रार्डिनेंस को 45 दिन के बाद एवट की शक्ल देना जरूरी था। उसके बाद आपस में बात कर के, प्रेम से, सबकी सलाह से जो एक मुस्तकिल चीज बन जायगी, जो सब के लिये काविले कवूल होगी लिये कोशिश की जायगी कि वह बनाई जाय ।

एक और सवाल रह जाता है। मैं खड़े हो कर बोल नहीं सकता। इसलिये मैंने बैठ कर

बोलने की इजाजत ली है । मगर एक वड़ा जरूरी सवाल है कि सिख की डेफिनीशन इस विल में या गई है। सरदार जोगेन्द्र सिंह ने वता ही दिया है वह गुरुदारा बिल में है। मगर मेम्बर की डेफिनीशन नहीं आई है। इसके बारे में धमेन्डमेन्टस टोहड़ा साहब देते हैं तो हमको इस पर एतराज नहीं है और उनका यह कहना है कि जो बोर्ड के मेम्बर्स बनें उनकी भी हेफिनीशन उसके मृताबिक होनी चाहिये जोकि पंजाब के गुरुद्वारा एक्ट में है यानी वह केश दाढ़ी वाला सिख हो खास तौर पर मेम्बर बन सके । मैं तो बड़े खुले तरीके पर सिख की इस डेफिनीशन को तो वड़ा ए विविष्ट समभता हं । गगर धगर टोहडा साहब इस धात पर राजी हों ग्रीर उनका ग्रमेंडमेंट मेम्बर के डेफिनीशन के सम्बन्ध में मानना हो तो मैं ऐसी गुजारिश जरूर करूगा मंत्री महोदय से कि मैं समभता हं कि लाखों नहीं बल्कि करोड़ों लोग ऐसे हैं जो हमारी तरह दाढ़ी और केश नहीं रखते हैं, लेकिन बाई फेस वे सिख हैं भीर उसमें बिलीव करते हैं। इसलिये पहला गुरुद्वारा एक्ट जो हमारे वक्त में बना था, उसमें गुंजाइश थी कि जो सहजधारी सिख हैं उनको भी नाभितेट किया जाय हमारी ही तरह।

इसलिए होम डिपार्टमेंट या ला डिपार्टमेंट इस बात का खयाल करे कि उनको भी रिप्रेजेंटेशन मिल जाय ताकि वह समभें कि हम भी, जो हमारी सिखी में विश्वास है उसकी बिनापर मैतेजमेंट में भी कुछ न कुछ दखल रखते हैं और उसमें भी हमारा हिस्सा है।

श्री जनदम्बी प्रसाद यादव (बिहार) : होना चाहिए ऐसा ।

श्री गुरुपुख सिंह मुलाफिर : तो मैं अपनी इस राय का इजहार करता ह कि इस वक्त इस के बगैर इसका कोई इलाज नहीं है कि इस आर्डिनेंस को एवट की शवल दी जाय और इस को मंजूर किया जाय। मैंने भी इस पर दो एक अमेंडमेंट दिये हैं, क्योंकि जो कमेटी पहले वनी थी, उसके प्रबन्ध में गुरुद्ववारों के साथ कई ग्रौर वड़े मुफीद इंस्टीटयुशन्स चल रहे हैं। दिल्ली में मैं देखता हं कि लड़कों को दाखिला नहीं मिलता। कालेज में लडके कई दफा रह जाते हैं। यहाँ गृरु तेगवहादूर खालसा कालेज खुला हम्रा है। इस कमेटी ने एक बड़ा अच्छा माडर्न स्कूल गुरु हर कशन जी के नाम से खोला हुआ है। इसके चलवा लड़कियों के लिए माता सुन्दरी कालेज, एक वडा द्यानदार कालेज चल रहा है। इन इंस्टीट्यूशन्स के लिए भी मैंने कुछ अमेंडमेंट्स दिये हैं। और दूसरी बात यह है कि इस बिल में इलेक्शन का कोई जिफ नही ग्राया है। यह काबिले एतराज बात है कि ऐसे बिल में इलेक्शन का जिक तक न हो । तो मैंने अमेंडमेंट दिया हम्रा है कि इसमें यह भी प्राविजन होना चाहिए कि मुनासिव मौके पर जब जरूरत हो तो सही तरीके से इलेक्शन करवा दिये जाय ग्रीर उसके लिए रूल्स वगैरह बना दिये जायं ताकि जितना जल्दी हो सके गुरुद्वारा जो है वे सिलों क सही धौर चून हुए प्रतिनिधिनों के हाथ में या जाय यौर उन की शिकायतें दूर हो जायं । लेपिटनेंट गवर्नर का जो हमारे भाई ने जिक किया है तो मुक्ते तां इस वक्त यह सून कर बढ़ी ख़ुशी हुई कि एडमिनिस्ट्रेशन में भी तबदीली हुई है। सरदार इकबाल सिंह जो एक अच्छा ग्रफसर है उनका एडमिनिस्टेटर मुकर्रर किया गया है, जिनके लिए कोई यह भी नहीं कह सकता कि वह सिख नहीं हैं। वह आने स्ट भी है ग्रीर सिख भी है शौर एक अच्छा अकसर भी है। तो इन अल्फान के साथ में दर्धवास्त करूंगा ग्रयने साथी मेम्बरान से कि इस विल को फिलहाल एक्ट की शक्ल दे दी जाय।

Delhi Sikl. Gurdwaras

SHR.I H. R. GOK.HALE: Sir, I want to make only a brief reply to the debate. I narrated in my opening speech the cirum-stances in which the Ordinance had to be promulgated. A situation had arisen where there internecine quarrels within Sikh community and there were attempts,

at least twice, to seize occupation of a Sikh Gurudwara. Matters had gone ta the Delhi High Court. Ultimately even the hon. Judges of the High Court were constrained to observe in their judgement that they tried their best to bring about a settlement between ihe two parties, but they did not succeed. They, therefore, made two suggestions. One was the regular procedure under section 92 and the other was adequate legislation to meet the situation.

(Management) Bill, 1971

It is knoA'n that the procedure under section 92 would cause inordinate delay and the immediate requirements of the situation could not be met by such a procedure. Therefore, this legislation was thought of and as Parliament was not in session, an Ordinance had to be promulgated. I also mentioned that the Bill has taken adequate precautions to see that there is no interference whatsoever; in fact there is a specific clause that nothing in this Bill will be construed a? giving power to any authority to interfere in the religious functions of the Gurdwaras. It is principally directed for the purpose of managing the secular affairs of the Gurdwaras.

Members have been kind enough to bring to the notice of the House how things have been mismanaged in the past, and even . in the very short period in which this Board had functioned a large revenue had been gathered and if that process continues for the future, I am quite sure that Members at a later stage will be satisfied that great benefit is caused to the Gurdwaras by the appointment of the Board for the interim period.

I would only c > uent myself by repeating again and agiin this assurance to the House that it was never the intention of the Government and it is not the intention of the Government, as is found in the Bill, interfere in the religious affairs of any community, much less of the minority community. It is a temporary measure. It Is not intended that a nominated Board should function and control the Gurdwaras for all time to come. What is intended is that an adequate and proper legislation should be initiated as early as possible, within a reasonable time, so that the Sikh community of the city are given proper representation, j so their elected representatives can ultimately take charge of the management of these Gurdwaras. It is in the very

[Shri H. R. Gokhale]

nature of things not possible that an exact point of time can be indicated, because the suggestions as to what should be the measure which should replace the existing measure should come not only from the Board but also from members of the Sikh community which I can assure the House will be considered before the new measure is taken up.

Delhi Sikh Gurdwaras

Some hon. Members have no doubt tabled some amendments. I would request them to withdraw these amendments. Particularly with reference to the suggestions made by Shri Gurmukh Singh Musafir I would say that they would certainly be taken into account.

MR. DEPUTY CHAIRMAN: They have not been moved yet.

SHRI H. R. GOKHALE: I am requesting them that they need not move them. I am suggesting that when a proper measure, a substantive measure, for this is bought,' all suggestions will be taken into consideration with great care, and whatever is possible will be done, if found necessary, io alter the definition. Today the definition of a member is wide enough to include the Sikhs and proper precaution is taken, as it has been mentioned, to see that leading members of the community are appointed on the Board. A majority of Members of this House, community, have Members of the Sikh already supported the Bill and the Bill has received wide acceptance from the Sikh community. I have got reason to think (hat the city Sikhs have accepted this measure with great pleasure. They have said that this is a welcome move to meet the emergency which had been created by the law and order situation. 1 would only say that as early as possible a new legislation would be brought. I would request our friends on the other side to withdraw their amendments because I have studied them with great care and if one were to accept those amendments, the whole scheme of the Act which is' intended to be brought into force would be mutilated and it would TOHRA: Sir, I move: be impossible to give effect to this measure. would request them with all humility to withdraw the imendment which they intend to move

श्री जगदम्बी प्रसाद यादव : एक वलेरि-फिकेशन चाहता हूं। भाषरण देते-देते वह एक वात कह गए।

श्री उपसभापति: सब बातें तो कही जा चुकी, श्रव क्या क्लेरिफिकेशन चाहते हैं।

172

श्री जगदम्बी प्रसाद यादव : एक सेकेंड में मैं कह दूंगा। बात कहते-कहते उन्होंने कहा कि वह माइनारिटी के रिलिजन में इंटरफियर नहीं करना चाहते हैं तो मैं यह जानना चाहता हूं कि क्या घ्राप मेजारिटी के रिलिजन में इंटरफियर करना उचित समभते हैं ?

SHRI H. R. GOKHALE: If he had listened carefully, I said we would not like to interfere in the religious affairs of anybody, much less of a minority.

MR. DEPUTY CHAIRMAN: I am putting the Resolution moved by Shri Advani to vote. The question is:

"That this House disapproves the Delhi Sikh Gurdwaras (Management) Ordinance, 1971 (No. 9 of 1971) promulgated by the President on the 20th May, 1971."

The motion was negatived.

MR. DEPUTY CHAIRMAN: I am now putting the motion to vote. The question

"That the Bill to provide for the better management of certain Sikh Gurdwaras and Gurdwara poperty be taken into consideration.'

The motion was adopted.

MR. DEPUTY CHAIRMAN: Let us now take up the clause-by-clause consideration of the Bill.

Clause 2—Definitions.

SARDAR **GURCHARAN SINGH**

1. "That at page 1, lines 8 to 10 be deleted.

The question was proposed.

MR. DEPUTY CHAIRMAN: Amendment No. 17. Mr. Bhupindar Singh. Do you want to move it?

श्री भूपेन्द्र सिंह (पंजाव) : मैं इस बारे में मिनिस्टर साहब से एक एक्योरेन्स चाहता हं। बार-बार उन्होने कहा है कि हम जितना भी अरलियर हो सकेगा इसमें चेन्ज करा देंगे, हम इसका प्रबन्ध हमेशा के लिये ग्रपने पास नहीं रखना चाहते हैं, हम चाहते हैं कि इलेक्टेड बाडी जो है वह प्रबन्ध करे। लेकिन मेरा कहना है, ये सारी वर्बल बाते हैं ग्रीर इसमें बहत से लोगों के दिल में शंका है कि पता नहीं कितना टाइम लगेगा। अगर ग्राप एक्योरेन्स में यह बात डाल देंगे कि ऐसा हो जाएगा, जरूर हो जाएगा, तो सबको तसल्ली हो जाती ै। दूसरी चीज है, कोई पीरियड न रखें तब भी शंका होती है। साल रख लें, डेढ़ साल रख लें ग्रीर ज्यादा रख लें, ग्रंदाजन कोई पीरियड रख लें तो हम सबको तसल्ली हो जाए ताकि सिखों में किसी किस्म का ऐसा रिजेन्टमेंट नहीं रह जाए कि सारा कब्जा सरकार ने ले लिया है, सारा राइट छीन लिया है। इसलिए मैं चाहता हं कम से कम इसके बारे में सरकार की तरफ से एश्योरेन्स हो जाए, फिर मैं इसको वापिस ले लंगा।

MR. DEPUTY CHAIRMAN: Do you want to say anything on amendments Nos. 1 and 17?

SHRI H. R. GOKHALE: No, no,

 $MR.\ DEPUTY\ CHAIRMAN$: The question is :

1. "That at page I, $\frac{1}{1}$ lines 8 to 10 be deleted."

The motia'i was negatived.

श्री भूषेन्द्र सिंह: मैं वहता हूं मैं अपने अमेन्डमेन्ट को विदड़ा कर सकता हूं, अगर इन दो बातों का यह एक्योरेन्स देते हैं।

SHRI H. R. GOKHALE i I have already given the assurance that it will be within the minimum possible time.

श्री जगदम्बी प्रसाद यादव : श्रीमन, एक श्राक्वासन ग्रीर दे दें कि पंजाव विधान सभा वनने के पहले ही करा देंगे।

Amendment No. 17 was, by leave, with-drawn

 $MR.\ DEPUTY\ CHAIRMAN$: The question is :

"That clause 2 stand part of the Bill."

The motion was adopted. Clause 2 was added to thi Bill. Clause 3 was added to the Bill. Clause 4—Composition of the Board

SARDAR GURCHARAN SINGH TOHRA: Sir, I move:

- 2. "That at page 2. for lines 34 to 39, the following be substituted, namely:—
 - '4(1) The Board shall consist of 21 members from the Union territory of Delhi duly elected by the Sikh voters of Delhi'."
- 3. "That at page 2, line 43, for the word 'nomination' the word 'election' be substituted."

The questions were put and the motions were negatived.

MR. DEPUTY CHAIRMAN : The question is :

"That clause 4 stand part of the Bill." *The motion was adopted.*

Clause 4 was added to the Bill.

Clause 5—Disqualifications

SARDAR GURCHARAN SINGH TOHRA: Sir, I move:

- 4. "That at page 3, line 1, for the word 'nominated' the word 'elected' be substituted."
- "14. "That at page 3, after line 11, the following be inserted, namely:—
 - '(f) if he is a patit;
 - (g) if he being a kesadhari Sikh, he is not an Amritdhari;

[Sardar Gurcharan Singh Tohra]

(h) if he takes alcoholic drinks;

Delhi Sikh Gurdwaras

(i) if he cannot read and write Gurumukhi'."

The questions were put and the motions were negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 5 stand part of the Bill."

The motion was adopted.

Clause 5 was added to the Bill.

Clause 6—Resignation of Chairman and members

SARDAR GURCHARAN SINGH TOHRA: Sir, I move:

- 5. "That at page 3, line 13, for the words 'Central Government' the word 'Board' be substituted.
- "That at page 3, line 15, for the word 'nomination' the word 'election' be substituted."

The questions were put and the motions were negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 6 stand part of the Bill."

The motion was adopted.

Clause 6 was added to the Bill.

Clouse 7—Removal of Chairman and members

SARDAR GURCHARAN **SINGH** TOHRA: Sir, I move:

- "That at page 3, for clause 7, the following be substituted, namely :-
 - '(1) There shall be a Judicial Com- i mission consisting of three members who shall be be Sikhs appointed from time to time, as may be necessary, by the Central Government.
- (2) Notwithstanding anything contained in section 92 of the Code of Civil Procedure, 1908, or in the Specific Relief Act, 1877, any person

having interest in a Notified Sikh Gurdwara may, without joining any of fiw other persons interested therein, make an application to the Commission, against Board, the Executive Committee of the Board, or the Committee, or against any member or past member of the Board, of the Execitive Committee or of the Committee, or against any office-holder or past officer-holder of the Gurdwara or against any employee past or present of the Board or Gurdwara in respect of any alleged malfeasance, misfeasance, breach of trust, neglect of duty, abuse of powers conferred by this Act of alleged expenditure on a purpose not authorised by the Act and the Commission if it finds any such malfeasance, misfeasance, breach of trust, neglect of duty, abuse of powers or expenditure approved, consistently with this provision of this Act or any other law or enactment in force for the time being, direct any specific Act to be done or forborn for the purpose of remedying the same and may award damages or costs against the person responsible for the same, and may order the removal of any office-bearer of the Board, Executive Committee or Committee responsible for the same and may also disqualify and member of the Board, Executive Committee or Committee thus removed from such membership for a period not exceeding five years from the date of such removal.

- (3) The Board may make a similar application to the Commission which may, in like manner, dispose of it.
- (4) The Board or any person aggrieved by an order passed by the Commission under the provisions of this Act may, within 90 days of the orders, appeal to the High Court'."

The questions was put and the motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 7 stand part of the Bill." The motion was adopted.

Clause 7 was added to the Bill. Ciause 8 was added to the Bill.

177

Clause 9—Meetings of the Board

SARDAR GURCHARAN SINGH TOHRA: Sir, I move:

7. "That at page 3, line 32, for the word 'Administrator' the words 'Central Government' be substituted.

The questioti was put and the motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 9 stand part of the Bill."

The motion was adopted,

Clause 9 was added to the r:ll.

Clauses 10 and 11 were added to the mi.

Clause 12—Duties of the Board,

SARDAR GURCHARAN L.NGH TOHRA: The question is:

"That at page 5, line, 5 for the word 'Admin strator' the word 'Board' be substituted."

The question \ras put and the motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 12 stand part of the Bill."

The motion was adopted.

Clause 12 was added to the Bill.

Clause 13—Creation of the Gurdwara Fund.

SARDAR CiURCHARAN SINGH TOHRA: Sir, I move:

"That Kt page 5, line 12, for the word 'Administrator' the word 'Board' be substituted."

The question was put and the motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

(Management) Bill, 1971

"That clause 13 stand part of the Bill."

The motion was adopted.

Clause 13 was added to the Bill.

Clauses 14, 15 and 16 were added to the Bill.

Clause 17—Power to make rules.

SARDAR GURCHARAN SINGH TOHRA: Sir, I move:

- 12. 'That at pages 5 and 6, for Clause 17, the following be substituted, namely:-
 - ' 17. The Board may make rules to carry out the purposes of this Act'."

The question was put and the motion wa i negatived.

MR. DEPUTY CHAIRMAN: The auestion is:

That Clause 17 stand part of the Bill.

The motion was adopted.

Clause 17 was added to the Bill.

Clause 18—Power of Board to make regulations*.

SARDAR GURCHARAN **SINGH** TOHRA: Sir, I move:

"That at page 6, Ties 12-13, th« words 'with the previous approval of the Administrator' be deleted."

The question was put and the motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clsuse 18 stand part of the Bill."

The motion was adopted.

Clause 18 was added to the Bill.

Clauses 19 and 20 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI H. R. GOKHALE : Sir, I move :

"That the Bill be passed." *The question was proposed.*

SHRI A. P. JAIN (Uttar Pradesh): Mr. Deputy Chairman, Sir, I take this opportunity to pay the highest tribute to Sardar Jogendra Singh who has been managing the Gurdwara so well. He has esiablished that it is not only the younger people but time-barred people also who can render true and efficient service. I hope the Government will take due recognition of what he has done and give him another opportunity to serve the Sikh community. Furthermore, in appointing other members of the body, I hope the Government will take note of the efficiency which Sardar Jogendar Singh has shown and at least on this committee it will appoint men of advanced age.

श्री नवल किशोर: मुभे कुछ कहना नहीं है, केवल एक स्पष्टीकरण चाहता हूं। मन्त्री जी ने यह फरमाया था कि चूंकि यहां गुरुद्वारा बहुत मिसमेनेज्ड था, इसलिए इसको हमने टेक-ओवर कर लिया, तो अगर गवर्नमेंट के कन्ट्रोल की चीजें भी मिसमेनेज्ड हैं, तो उनको आप किसको दीजिएगा?

श्री जगदम्बी प्रसाद यादव : मैं माननीय मंत्री महोदय का भाषणा बड़े गौर से सुन रहा था। इन्होंने कहा कि घम के मामले में हम हस्तक्षेप नहीं करना चाहते हैं, वैसे जो एक्ट ये लाये हैं वह घम में हस्तक्षेप के बराबर है ग्रौर जो समुदाय उससे सम्बन्धित है वह इनकी कार्य-वाही से प्रसन्न नहीं है।

दूसरी बात मैं यह कहना चाहता हूं कि दिल्ली में यह पहला विधेयक हुआ है; क्योंकि अभी तक जितने विधेयक लाये जाते थे, दिल्ली के जो निर्वाचित प्रतिनिधि हैं, महानगर पार्षंद (कार्यकारी पाषंद्), उनसे राय ली जाती थी, यह पहली बार है कि उनसे राय नहीं ली गई है और यह विधेयक इस प्रकार से लाया गया है। श्रीमन्, तीसरी बात यह है कि जो मनो-नयन किया गया है, सारा का सारा पांचों कांग्रेसियों का मनोनयन किया गया है।

आखिरी बात मैं यह कहना चाहता हूँ कि इस विधेयक के द्वारा माननीय मंत्री महोदय पंजाब में होने वाले चुनाव के साथ कुछ न कुछ तालमेल बिठाना चाहते हैं। इसी लिये यह विधेयक गुरुद्वारा प्रबन्धक समिति की व्यवस्था में सुधार मात्र ही नहीं बल्कि इसमें इनके अन्तः कररण में छिपी हुई दुरिभसित्व भी है, जिसके कारण यह विधेयक इन्होंने प्रस्तुत किया है। मैं चाहूंगा कि इन बातों पर हमारे मंत्री महोदय अपने विचार स्पष्ट करें, जिससे सदन को इस

सरदार गुरचरण सिंह टोहड़ा: डिपुटी चेयरमैन साहब, मैं यह कहना चाहता हूं कि जो मैंने अमेंडमेंट्स दिये थे, उनमें न किसी पार्टी का मफाद था, न किसी शरूस का मफाद था, बिल्क वे सिख पत्थ के हित में थे, तमाम सिख पन्थ उनको पसन्द करता है, लेकिन जिस ढंग से गैर-सिख वोटों के बल्बूते पर मेरे तमाम अमेंडमेंट्स नामंजूर किए गए और जिस तरह से यह विधेयक लाग गया है और जिस तरह से इसकी काबिले एतराज चीजों का ध्यान न रखते हुए इसको पारित किया जा रहा है, विधान की 14, 26 और 30 धाराओं का उल्लंबन करके, मैं इसके खिलाफ बतौर प्रोटेस्ट वाक-आंडट करता हूं।

[At this stage, the hon. Member left the House]

श्री नागेश्वर प्रसाद शाही: उपसभापति जी, जहां तक इस बिल का सवाल है ग्रीर जहां तक वर्तमान संचालकों का सवाल है माननीय सरदार जो न्द्र सिंह की ईमानदारी और उनके इन्तजाम में किसी को कोई शक व शुवहा हो नहीं सकता है। लेकिन एक चीज की ग्राड़ में दूसरी चीजें भी छिपी रहती

कैसे मान लिया जाय कि हैं। यह सरदार जोगेन्द्र सिंह जी के ही हाथ में सारी व्यवस्था रहेगी। श्रीमन्, मैं यह बताना चाहता हं कि इस तरह के पिछले कामों का अनुभव वया रहा है।

Elections

बदीनाथ मंदिर कमेटी के बारे में सरकार ने दखल दिया यह कह कर कि वहां पर पैसे का बड़ा गोलमाल होता है स्रीर वहां के पूजारी ग्रीर पंडों ने बडा गोलमाल कर रखा है। वहां पर पहले जितना पंडा लोग नहीं खाते थे, गोल-मान नहीं करते थे, जब राजनैतिक पंडों के हाथ में वहां का इन्तजाम आ गया तो वे उससे कई गुना अधिक खाने लगे ग्रीर गोलमाल करने लो। मैं बड़े अदब के साथ कहना चाहता हूं कि उस मंदिर का लाखों रुपया राजनैतिक पंडों के हाथ में चला गया।

(Interruption)

श्रीमन, मैं कहना चाहता है कि भगड़े का बहाना कर के अगर सरकार ईमानदारी के साथ ग्रौर यह समभ कर कि किसी संस्था में भगड़े की वजह से गड़बड़ी है दखल देना चाहती है तो मेरा खयाल है कि ग्रलीगढ़ युनिवर्सिटी के बारे में बहुत पहले बिल श्रा कर ऐक्ट बन गया होता । मगर यह सरकार केवल श्रपने राजनैतिक स्वार्थ की साधना के लिये जहां जरूरी समभती है वहां दखल देती है श्रीर इस तरह का ग्राडिनेंस निकालती है ग्रौर जहां वह समभती है कि उसके राजनैतिक स्वार्थ की साधना नहीं होगी, वहां जरूरत होते हुये भी दखल नहीं देती है। तो मैंने ग्रभी ग्रलीगढ़ विश्वविद्यालय की बात कहीं । यह सदन जानता है कि सरकार ने एक बिल पेश किया भ्रौर विल पेश करने के बाद संसद् के कुछ माननीय सदस्यों का ऐसा दबाव पड़ा कि अगर यह बिल पास किया जायेगा तो वे सरकार के खिलाफ हो जायेंगे। इस प्रकार सरकार ने एक अच्छे काम को भी उन लोगों के दबाव में ग्रा कर रोक दिया। उसी तरह मैं यह कहना चाहता ह कि सि वों के अगड़े को खत्म करने के नाम

पर जो सरकार का इरादा है, वह कहीं नापाक इरादा न हो ग्रीर उसी नापाक इरादे को लेकर के कहीं वहां के रुपये पैसों का नाजायज इस्ते-माल न किया जाय।

MR. DEPUTY CHAIRMAN: Mr. Gokhale, do you want to reply to the points that have been raised now?

SHRT H. R. GOKHALE: I have already dealt with all the points and I would only repeat the assurance that this is a temporary mcasuie.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

MOTION FOR ANNULMENT OF THE CONDUCT OF ELECTIONS (SECOND **AMENDMENT) RULES, 1971**

MR. DEPUTY CHAIRMAN: Mr. Ganguli.

SHRI BAHARUL ISLAM (Assam): Sir, on a point of order. The motion has been completely misconceived and is out of order. It says:

"This House resolves that in pursuance of sub-section (3) of section 169 of the representation of the People Act, 1951 (43 of 1951), the Conduct of Elections (Second Amendment) Rules, 1971, published in the Gazette of India by Notification No. S. O. 479, dated January 27, 1971 and laid on the Table of the House on March 29, 1971, be annulled."

The gazette notification referred to here, namely, this Order 479 dated 27th January 1971, as published in the Gazette of India makes no mention of Conduct of Elections Rules at all. It has just published a certain notification issued under paragraph 17 of the Allocation of Symbol Order, 1968. There is no reference to the Conduct of Elections Rules at all and therefore this Motion is out of order. This is my point of order.